

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3161
TO BE ANSWERED ON 31.12.2018**

**PROVIDING BENEFITS OF ESI DISPENSARIES/HOSPITALS TO
UNORGANISED WORKERS**

†3161. SHRI MANSHANKAR NINAMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to extend the benefits of ESI dispensaries and hospitals to the workers of unorganized sector;**
- (b) if so, the details thereof; and**
- (c) the details of the special measures taken by the Government during the last three years to ensure that the benefits of various welfare schemes meant for the workers in the unorganized sector actually reach the intended beneficiaries?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): With the objective of better utilization of under-utilized ESIC hospitals, ESI Corporation in its 175th meeting held on 18.09.2018, has taken a decision to allow Non-Insured Persons to avail medical services from under-utilized ESIC Hospitals at Alwar (Rajasthan), Bihta (Bihar) and Gulbarga (Karnataka). Moreover, ESI Corporation in its 176th meeting held on 05.12.18 has decided to provide medical services to non-Insured Persons from its underutilized hospitals at Bareilly & Varanasi too.

Contd..2/-

As a Pilot Scheme for one year, ESI Corporation has decided to levy user charges on non-Insured Persons availing medical services from these hospitals. It is proposed to levy user charges, as per following terms & conditions:

- OPD consultation @ Rs.10/- per consultation**
- IPD @ 25% of CGHS package rates.**
- Medicines as per actual.**

(c): It has been the constant endeavor of the Central Government to extend coverage of the social security schemes to all the unorganized workers as per their eligibility. This Ministry has been pursuing with State Governments to achieve greater coverage. The Central Government has also constituted the National Social Security Board at Central level to recommend suitable schemes for different sections of unorganized workers and also to monitor the implementation of schemes and advise the Central Government on matters arising out of the administration of the Act. Similarly State Government/UT Administrations are required to constitute their State/UT Social Security Board to carry out the provisions of the Act.
